

**BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA**

Appeal No. 6776 of 2026

Anonymous : Appellant
Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant had filed an application dated February 18, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated February 24, 2026 responded to the application filed by the appellant. The appellant filed an appeal (Reg. No. SEBIH/A/E/26/00087) dated February 25, 2026. I have carefully considered the application, the response and the appeal and find that the matter can be decided based on the material available on record.
2. **Queries in the application** - The appellant, in his application dated February 18, 2026, sought the following information:

“ Kindly provide the following information under Section 6(1) of the Right to Information Act, 2005. The information sought below is strictly record-based, factual, and documentary in nature. No assumptions regarding default, expulsion, or wrongdoing are made in this application. Kindly do not redirect me to any website, circular repository, or public announcement portal. Certified copies of records are specifically requested.

Regulatory Actions / Supervisory Directions (Record Based)

Provide certified copies of all regulatory directions, supervisory communications, administrative actions, advisories, restrictions, or monitoring measures issued by SEBI and/ or received from NSE in relation to Unicorn Securities Pvt. Ltd. from 01-01-2010 till date, including actions relating to:

- a) Trading restrictions
- b) Account-level restrictions
- c) Risk containment measures
- d) Client account freezing, transfer, or migration

e) Appointment of any administrator / clearing member / custodian

Trading Accounts - Factual Numerical Disclosure

Provide certified records showing the following factual data:

- a) Total number of client trading accounts associated with Unicorn Securities Pvt. Ltd. at different points in time when any regulatory / supervisory action was initiated*
- b) Number of client trading accounts that were frozen, restricted, transferred, migrated, or otherwise placed under special supervision pursuant to such regulatory / supervisory action.*
- c) Date-wise breakup of such actions.*

This information may be provided in tabular form.

Current Custody & Management of Affected Trading Accounts

Provide certified documentary records showing:

- a) Name(s) of broker(s), clearing member(s), administrator(s), or authority(ies), if any, currently maintaining, supervising, or managing any such affected client trading accounts.*
- b) Date(s) and authority under which such transfer / supervision / management was carried out.*
- c) Copies of orders, approvals, or internal authorisations permitting such handling.*

Regulatory Framework Governing Account Handling

Provide certified copies of rules, regulations, circulars, SOPs, or internal guidelines governing:

- a) Freezing / restriction of client trading accounts.*
- b) Transfer / migration of client accounts to another broker or clearing member.*
- c) Supervision or administration of such accounts post regulatory action.*

Client Grievances & Claims Data

Provide certified records showing:

- a) Number of investor complaints / grievances received by SEBI specifically in relation to Unicorn Securities Pvt. Ltd.*
- b) Broad nature / category of such complaints.*
- c) Disposal status (resolved / pending).*

SEBI - NSE Correspondence

Provide certified copies of correspondence exchanged between SEBI and NSE relating to regulatory supervision, trading restrictions, client account handling, and investor grievance handling in relation to Unicorn Securities Pvt. Ltd.”

3. **Reply of the Respondent** – The respondent, in response to the application, informed that the Unicorn Securities Pvt. Ltd. is not registered with SEBI in any capacity. The respondent has further informed that the details of SEBI- registered intermediaries are available on the SEBI website and provided the link for accessing the same. The respondent also informed that the name of Unicorn Securities Pvt. Ltd. does not appear in the list of default/expelled members, which is available on SEBI website. The respondent has also provided the link for accessing the same.
4. **Ground of appeal** – The appellant has filed the appeal on the ground that he was provided incomplete, misleading or false information.
5. I have perused the application and the response provided thereto. On consideration, I find that the respondent has adequately addressed the queries by providing the information available with him. Accordingly, I do not find any deficiency in the response of the respondent.
6. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: March 24, 2026

RUCHI CHOJER

**APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA**